MR. CHAIRMAN: The second part of his question is: By what time is the report expected?

SHRI O. V ALAGESAN: The Committee was asked to report by the end of August. We understand that they have completed their deliberations. They are finalising their report.

SHRI M. P. BHARGAVA: May I know, Sir, whether the hon. Minister has read the proceedings of the House himself? I had not only taken the responsibility, I had even suggested the *modus operandi* to be followed in the enquiry.

SHRI BHUPESH GUPTA: May I know, Sir, that when an hon. Member makes certain allegations or reads out certain things to that effect in the House, is it not to be taken as if he is making it on his responsibility or must he go to a Notary Public to have it is signed that he is owing the responsibility in this matter? Why all this thing is needed here?

MR. CHAIRMAN: It is perfectly all right. The Minister has said that it could not be put into its terms of reference but the matter would be investigated by the Committee.

SHRI BHUPESH GUPTA: The Minister said that Mr. Bhargava did not take the responsibility for making the allegation. Mr. Bhargava made the statement here. He read out. . .

MR. CHAIRMAN: He gave only suggestions, one of which came only after the appointment of the Committee. Next question.

SHRI SATYACHARAN: May I know, Sir, whether the proceeding of Parliament—I am talking of our

own Rajya Sabha—has bee_n sent te the members of \cdot the Committee appointed to go into the matter?

MR. CHAIRMAN: I am afraid I have finished with that question. I have passed on to the next question.

N.D.M.C. STAFF BROUGHT ON DEPUTATION TO THE WILLINGDON HOSPITAL

♦953. SHRI S. C. DEB: Will the Minister of HEALTH be pleased to state:

(a) the number of those employees of the Willingdon Hospital who have been brought on deputation from the New Delhi Municipal Committee "nd period of service rendered by them in the New Delhi Municipal Committee;

(b) whether any option was taken from these employees at the time of the taking over of the Hospital by the Central Government from the New Delhi Municipal Committee, if not, the reasons therefor;

(c) whether any representation was made by these employees to the Centra] Government, if so, what was the action thereon; and

(d) in what manner Government propose to compensate these employees who have been denied the pension benefits at their retirement and how Government would settle their claims of gratuity and the earned leave account of their long period of service with the New Delhi Municipal Committee?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU): (a) to (d) The information is being collected and will b_e laid on the Table of the Sabha in due course.

SHRI S. C. DEB: May I know, Sir. how long it will take to get the information?

DR. SUSHILA NAYAR: Sir, it is I not possible to give the time for this.

The matter is being looked into and we will try to get the information as early as possible.

SHRI S. C. DEB: May, I know, Sir, whether any representation has been received by the Ministry to that effect?

DR. D. S. RAJU: Yes, Sir. A representation has come to us.

SPARES OF WRONG SPECIFICATIONS IN THE DELHI ELECTRIC SUPPLY UNDERTAKING

•954. SHRI M. P. BHARGAVA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is proposed to appoint a high power committee to go into the question of import of spares of wrong specifications in the Delhi Elec tric Supply Undertaking and fix indi vidual responsibility for placing the order; and

(b) if so, when is the proposed Committee likely to be appointed?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (SHRI O. V. ALAGESAN): (a) and (b) No spares of wrong specifications are known to have been imported by the Delhi Electric Supply Undertaking. The question of appointing a Committee of enquiry does not, therefore, arise.

SHRI M. P. BHARGAVA: May I know, Sir, whether the hon. Minister has seen the various news items appearing in this connection and whether any enquiries were made from the Delhi State Electric Supply Undertaking to find out whether those news items were correct, and if they were not correct, whether any contradiction was issued?

SHRI O. V. ALAGESAN: Firstly, I have not seen the news item but after the question was received, we made enquiries from the Delhi Electric Sup-

to Questions ply Undertaking and we were told that no such thing had been done.

POWER SUPPLY IN DELHI

•965; SHRI M. P. BHARGAVA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether the question of power supply in Delhi has been considered with a view of coping with the increased needs of the growing industry and increasing population;

(b) if so, whether any estimates have been drawn for power needs of Delhi at the end of Third Five Year Plan period; and

(c) what steps are being taken to meet those requirements?

THE MINISTER OF STATE IN THE MINISTRY OF IRRIGATION AND POWER (SHRI O- V. ALAGESAN): (a) and (b) Yes, Sir.

(c) A statement is laid on the Table of the House.

STATEMENT

The following measures are being taken by the Delhi Electric Supply Undertaking to meet the increasing power requirements of Delhi, during the Third Five Year Plan:

- (i) 30,000 KW steam generating power House is under construction, which is expected to be completed by December, 1963.
- (ii) Installation of one 15 MW set by the middle of 1964.
- (iii) Installation of two 50/62-5 MW sets by the end of 1965-66.
- (iv) 12,000 KW of additional power to be received from the Bhakra-Nangal system of Punjab by September, 1962

Additional 40,000 KW of power supply is expected to be received from the Bhakra-Nangal system on the